

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 22

MA 1574/2018 IA 1984/2023 In C.P.(IB)1024/MB/2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 25.10.2023

NAME OF THE PARTIES: MANORAMA INDUSTRIES PVT LTD V/s
CHARBHUJA INDUSTRIES PVT LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

Mr. Amit Tungare, Advocate appeared for the Liquidator/Applicant.

Dr. S. K. Jain a/w Ricky Sampat, Advocate appeared for the Respondent no. 4 & 6.

Ms. Jill Rodricks, Advocate appeared for the Respondent no. 2. In IA No. 1982/2023.

Mr. Prathamesh Chavan, Advocate i/b India Law Alliance appeared for the Respondent no. 1 & 2 in MA No. 1574/2018.

IA No. 1574/2018 –

1. Learned Counsel for the Respondent nos. 4 & 6 submits that the transactions are beyond the lookback period accordingly, no case lies against them. However, no other respondents have filed their reply.

2. Last opportunity to all the Respondents to place on record reply failing which matter will be heard on the basis of material available on record and oral arguments on that day.

3. List this IA on **28.11.2023** for final hearing.

Registry is directed to rectify the cause title of the Company Petition as Punjab National Bank instead of Manorama Industries Pvt. Ltd.

List this matter along with all remaining IAs' on **28.11.2023** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna